

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 599/2024

Surinder Singh Manhas and Another

.....Applicant

Versus

Union Territory of Jammu & Kashmir & Ors.

..... Respondent(s)

**In the matter of:**

**Reply on behalf of Respondent No. 1, 2, 4 & 7 to  
the Original Application.**

Most Respectfully showeth as under:

1. The contents of the Para I and II of the present application is matter of records and anything contrary to record is vehemently denied.
2. That in reply to the contents of Para-III, it is submitted that the answering respondent has never condoned illegal mining in the District Kathua, J&K (UT) and has always taken prompt action against the violators as and when any violation is reported. Heavy penalties are imposed on the violators involved in illegal mining including seizure of vehicles. It is on record that the answering respondent has recovered highest ever penalty amount in the entire J&K (UT) in the last financial year i.e., 2023-2024, following table will explicitly shows the fact figures which clearly contradicts cum refutes the contentions made by the applicant regarding the involvement of answering respondent with the stone crushers/illegal miners.

S. No.	Year	Penalty realized/recovered	No. of Vehicles/machineries seized
1.	2019-20	₹29,01,470/-	44
2.	2020-21	₹1,98,96,544/-	126
3.	2021-22	₹2,47,99,183/-	157
4.	2022-23	₹2,75,50,812/-	344
5.	2023-24	₹4,14,21,679/-	507

The above table clearly demonstrates the strict stance adopted by the answering respondent for effective enforcement of MM(D&R) Act, 1957 & rules made thereunder on ground. Pertinently, the answering respondent has taken all

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

possible steps/measures to check the illegal mining & transportation of minor minerals in the district Kathua, J&K (UT) and shall continue the same efforts. The answering respondent has imposed staggering penalties on the following stone crushers which were found involved in illegally mining and dumped huge quantity of minor minerals like sand, stone (bajri) etc. within their premises illegally.

S. No.	Name of the Stone Crusher	Location of the Stone Crusher	Penalty imposed
1.	M/s Sain & Sons Stone Crusher	JungiChack, Tehsil Hiranagar, Kathua	₹1,18,79,649/-
2.	M/s NarsinghStone Crusher	VillageLangrial (Tarnah River), Dayalachak, Kathua	₹76,69,904/-
3.	M/s Shiva Stone Crusher	VillageLangrial (Tarnah River), Dayalachak, Kathua	₹66,17,372/-
4.	M/s Jagdambay Stone Crusher	VillageLangrial (Tarnah River), Dayalachak, Kathua	₹1,29,13,499/-
5.	M/s Magnum Stone Crusher	Pandori Tehsil Nagri, Kathua	₹80,50,091/-
6.	M/s S.K. Stone Crusher	Pandori Tehsil Nagri, Kathua	₹3,42,79,347/-
7.	M/s Raavi Stone Crusher	Ravi river, Gandyal, Tehsil & District Kathua	₹2,71,43,614/-
8.	M/s C&C Constructions	Ravi river, Gandyal, Tehsil & District Kathua	₹2,07,85,490/-
9.	M/s Puri Stone Crusher	Ravi river, Gandyal, Tehsil & District Kathua	₹2,24,05,350/-
10.	M/s Jai RajputanaStone Crusher	Ravi river, TarafTajwal, Kathua	₹2,59,21,188/-
11.	M/s Shiv Baba Stone Crusher	Maggarkhad, Tehsil & District Kathua	₹72,24,013/-
12.	M/s Baba Peer Stone Crusher	Maggarkhad, Tehsil & District Kathua	₹75,66,447/-
13.	M/s V.G.S. Stone Crusher	Marolli, Tehsil & District	₹27,76,675/-
14.	M/s Varun Dev Stone Crusher	Gurahkalyal, Billawar	₹21,66,120/-
15.	M/s Mansa Ram & Sons Stone Crusher	Tilla, Billawar	₹24,16,700/-
16.	M/s Bharat Stone Crusher	Tilla, Billawar	₹1,27,57,800/-
17.	M/s Om Sai Screener	Ravi river, TarafTajwal, Kathua	₹34,74,350/-
18.	M/s New Jai Rajputana	Ravi river, TarafTajwal, Kathua	₹5,59,456/-

Further, the copies of penalty notices issued to above mentioned stone crusher units are enclosed herewith for perusal and marked as **Annexure-I to XVIII**. Therefore, the averments made in this para are fabricated, fallacious and misconceived therefore, outrightly denied.

- That in reply to the contents of Para-IV, it is submitted that a lease has been granted in Taraf Tajwal area of district Kathua after following the due procedure

*[Signature]*  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

as laid down by the Government in this regard i.e., approved mining Plan, Environmental Clearance and consent to Operate from JKPC and the stone crushers functioning in that area are procuring raw material from the said Mining Lease. However, if any instance of illegal mining is reported, the same has been dealt strictly under the relevant provisions of law which includes seizure of vehicle/machinery found indulged in the illegal mining act and/or imposition of penalty.

4. That in reply to the contents of Para-V-XV, it is submitted that the answering respondent No. 07 has acted tirelessly to implement the provisions of MM(D&R) Act, 1957 and MoEF&CC guidelines to prevent the illegal mining & transportation of minor minerals in the district Kathua, J&K (UT). The respondent no. 11 (M/s New Jai Rajputana Stone crusher at village taraf tajwal, Kathua) has secured/obtained Consent to Operate (CTO) from J&K State Pollution Control Board which is valid up to October 2025, copy of CTO issued is enclosed herewith for perusal and marked as **Annexure-XIX**. Therefore, the averments made by the applicant are completely fabricated and false and are made only with the intentions to blemish the image of the administration.
  
5. That in reply to the contents of Para-XVI, it is humbly submitted that as explained in the preceding paras, mining has been done from the mining leases/blocks. If, in case, anyone found involved in extraction of minor minerals from outside the lease area, the same shall be dealt with stern action under rules. It is on record that many stone crushers have been heavily penalized by the answering respondent for their indulgence in illegal mining and substantial number of vehicles/machineries has been seized/penalized so far in the efforts to curb the illegal mining activities in district Kathua, J&K (UT). Every official deployed in the field for monitoring the mining activities is discharging his duties round the clock. Day/night raids are being carried out by the answering respondent No. 7 despite meager manpower. Therefore, the instant Original Application is invent on false grounds and therefore, it is not maintainable before the law and deserved to be outrightly dismissed.

#### **SUBSTANTIAL QUESTIONS OF LAW**

- a. That the contents of para (a) is the matter of record and anything contrary to the record is vehemently denied.
- b. That in reply to the contents of para (b), it is submitted that the answering respondent has always taken cognizance of inputs regarding illegal mining and have always acted strictly in accordance with the law governing the matter.
- c. That in reply to the contents of para (c), it is submitted that the mining leases/blocks operating in district Kathua, J&K (UT) have secured approved mining plan, Environmental Clearance from the competent authority and CTO from Pollution Control Committee. It is further submitted that the applicant has mis-represented the facts before this Hon'ble Tribunal.
- d. That in reply to the contents of para (d), it is submitted that any minor mineral block identified/carved-out on state land only is generally put for auction.

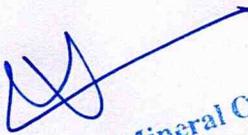
  
 District Mineral Officer  
 Geology & Mining Deptt.  
 Kathua.

Private land/ownership land cannot be put for auction. Pertinently, on securing all NOCs from all the stake holder departments, followed by approval of mining plan, grant of EC and CTO by competent authorities, leases are made operational. Therefore, averments made in the instant para is denied.

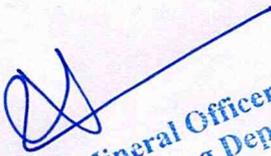
- e. That in reply to the contents of para (e), it is submitted that stone crushers operating in Taraf Tajwal Kathua have CTO from JKSPCB and some other crusher units have applied for the renewal of the same. However, this office has made even numbers of communications to Pollution Control Board requesting therein to take appropriate action against the violator crusher units. Copies of the communications is enclosed herewith for perusal and marked as **Annexure- XX, XXI, XXII.**
- f. That in reply to the contents of para (f), it is submitted that strict action has been taken against every stone crusher unit who was found involved in illegal mining activities. Penalty of crores of rupees stands imposed on violators for violating the rules/provisions of MM(D&R) Act, 1957.

#### **BRIEF FACTS**

- i. That in reply to the contents of para (i), it is submitted that every possible measures/steps have been taken by the answering respondent to prevent the pilferage of minor minerals in the district Kathua. Day/night raids have been carried out, with the available manpower, in order to completely curb the menace of illegal mining in district kathua. However, applicant has no scientific evidence backing the averment of disturbance of water-table, topographic disorders and severe ecological imbalances.
- ii. The content of para (ii) is explained in the preceding paras may kindly consider the same for this para also.
- iii. That in reply to the contents of para (iii) & (iv), it is submitted that all the mining leases/blocks operating in district Kathua have secured approved mining Plan, Environmental clearance and CTO.
- iv. That the contents of para (v) is the matter of record. It is further submitted that the answering respondent has taken every possible step to curb the illegal mining & transportation of minor minerals in the district Kathua.
- v. That the content of para (vi) to (viii) is the matter of record, hence needs no reply.
- vi. That in reply to the contents of para (ix), it is submitted that Multi Departmental District Level Task Force Cell has been constituted vide G.O. No. 1569-GAD of 2018, dated 22-10-2018 involving all the Stake Holder Departments to act against the illegal miners. Copy of the government Order is enclosed herewith for perusal and marked as **Annexure-XXIII.**

  
**District Mineral Officer  
 Geology & Mining Deptt.  
 Kathua.**

- vii. That the content of para (x) & (xi) is the matter of record, hence needs no reply.
- viii. That the content of para (xii) & (xiii) is the matter of record and anything contrary to the record is vehemently denied.
- ix. That in reply to the contents of para (xiv), it is submitted that answering respondent has never compromise on illegal mining. It is on record that crores of penalty have been imposed and recovered from the violators in district Kathua.
- x. That in reply to the contents of para (xv) to (xxii), it is submitted that Bhanu Partap singh prop. M/s Om Sai Screener at Taraf tajwal Kathua has applied for the renewal of its CTO, copy of the same is enclosed herewith and marked as **Annexure- XXIV**. Pertinently, this office has also written letter to Pollution Control Board regarding the expired CTO of M/s Sai Screener, copy of the same is enclosed herewith and marked as **Annexure- XXV**. Further, a lease measuring 9.98 hectares has been granted in favour of BhanuPartap Singh at Taraf Tajwal, Kathua and it is worthwhile to mention here that Bhanu Partap Singh has obtained all the NOCs from the stake holder departments i.e approved mining plan, environmental clearance from competent authority and CTO from JKSPCB. The annual production/quantity of minor mineral which can be dispatched is 1,22,928 MT per year.
- xi. That in reply to the contents of para (xxiii), it is submitted that any minor mineral block identified/carved-out on state land only is generally put for auction. Private land/ownership land cannot be put for auction. Pertinently, on securing all NOCs from all the stake holder departments, followed by approval of mining plan, grant of EC and CTO by competent authorities, leases are made operational.
- xii. That in reply to the contents of the para (xxiv) it is submitted that the Stone Crushers operating in district Kathua have to fulfill all the requisite formalities as per S.O 60 of 2021. Copy of S.O 60 is enclosed herewith and marked as **Annexure-XXVI**.
- xiii. To reply the contents of para (xxv), it is submitted that the answering respondent have always taken befitted action in order to stop the illegal mining practices in the district Kathua and the same is ascertained from the penalty imposed & recovered by the answering respondent.
- xiv. That in reply to the contents of para (xxvi) to (xxviii) it is submitted that reply of the same is made in the preceding paras may kindly consider the same for these paras also to avoid repetition and for the sake of brevity.

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

**GROUND:**

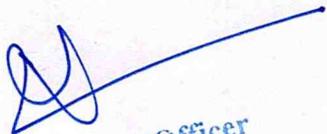
That in reply to the grounds, it is submitted that reply of the same is made in the preceding paras may kindly consider the same for these paras also to avoid repetition and for the sake of brevity However, it is once again submitted that the answering respondents always takes prompt action against the violators indulging in illegal mining/transportation activities. The attitude of intolerance towards illegal mining is ascertained by the staggering amount of penalties imposed and recoveries made from the violators.

**An affidavit in support of the reply duly sworn is annexed herewith.**

**PRAYER:**

Keeping in view of the submissions made hereinabove and those to be urged at the time of hearing, it is therefore most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to dismiss the Original Application filed by the applicant against the answering respondents in the interest of Justice and fair play.

Place: Jammu  
Dated: -07-2025

  
On behalf of Respondent No. 1, 2, 4 & 7  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 599/2024

Surinder Singh Manhas

**(Applicant)**

**v/s**

Union Territory of Jammu & Kashmir & Ors.

**(Respondents)**

**In the matter of:**

Affidavit in support of the accompanying objections.

**May it please your lordships:**

I, Vishal Dogra, Age 38 years presently posted as District Mineral Officer, Kathua, do hereby state on oath/solemn affirmation that I have read the accompanying reply and the contents of Para's 1 to 5 are believed to be true and correct upon information received from the records which I believed to be true.

I solemnly swear/affirm that this affidavit is true, no part of this is false and nothing has been concealed.

Place: Jammu

Dated: -07-2025

  
DEPONENT  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

Government of Jammu &amp; Kashmir

Office of the District Mineral Officer, Geology and Mining Deptt.  
Kathua.

M/s Sain & Sons Stone Crusher  
At Village Jungi Chak  
Tehsil Hiranagar & District Kathua.

No: DMO/K/Notice/2019-20/1106-1107

Dated: 10/08/2019

**Subject: Illegal storage & consumption of raw/furnished material & imposition of Penalty.**

Sir,

A team comprising of officials/officers of Revenue Deptt., Flood Control Sub Division Deptt. hiranagar, P.W.D. deptt., P.W.D. (R&B), Geology & Mining Deptt. & police officials lead by the Sub District Magistrate (SDM) on the directions of Worthy Deputy Commissioner Kathua raided the premises of your stone crusher on dated 01.08.2019 and found that you have illegally stored/dumped huge quantity of Minor Minerals in the premises of your Unit which is a sheer violation of The Jammu & Kashmir Minor Mineral Concession Storage, Transportation of Minerals and Prevention of illegal Mining Rules, **section 97 (1) & 97 (2) of SRO-105 dated 31<sup>st</sup> of March, 2016 & section 18 {(01) a} of SRO-302 dated 19.07.2017**. After, on-spot measurement of the dumped material, their quantity worked out as under:-

S. No.	Name of the Minor Minerals	Quantity (in cubic meter)	Quantity (in Metric Ton)	Royalty (INR)
1.	Stone (Boulder)	4924.74 m <sup>3</sup>	11, 868.623M.T.	2, 37, 372.46
2.	Stone Aggregate	9200.43 m <sup>3</sup>	20, 240.946 M.T.	8, 09, 637.84
3.	Sand	127.48m <sup>3</sup>	210.342 M.T.	6, 310.26
4.	RBM	646 m <sup>3</sup>	1065.9 M.T.	26, 647.5
<b>Total</b>				<b>10, 79, 968.06</b>

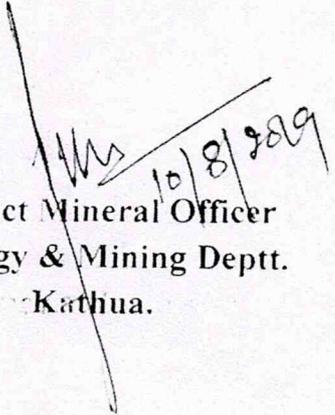
Accordingly, the fine (cost plus royalty i.e., 10 × actual royalty + actual royalty amount) is being imposed on you under **section 21 (5) of MM (RD) Act, 1957, SRO-105, 2016 & SRO-302, 2017**. The fine which is being imposed on you is amounting to **Rs. 1, 18, 79, 648.66**

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

1067

(Rupees one crore eighteen Lac seventy nine thousand six hundred forty eight and sixty six paise only).

As such, you are directed to pay/deposit the penalty amount in the District Mineral Office Kathua within 07 days. Failing which strict action under rules shall be initiated against you. Your Unit may be sealed.

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

Copy to the:-

1. Deputy Commissioner Kathua for information please.

  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.

Government of Jammu &amp; Kashmir

Office of the District Mineral Officer, Geology and Mining Deptt.  
Kathua.M/s Narsingh Stone Crusher  
At Village Langerial  
Tehsil Hiranagar & District Kathua.

No: DMO/K/Notice/2019-20/1037-39

Dated: 02/08/2019

**Subject: Illegal storage & consumption of raw/furnished material.**

Sir,

A team comprising of officials/officers of Irrigation deptt., Flood Control Deptt., P.W.D. deptt., Revenue Deptt., Officials from Block Development office and Geology & Mining Deptt. lead by the Sub District Magistrate (SDM) on the directions of Worthy Deputy Commissioner Kathua raided the premises of your stone crusher on dated 01.08.2019 and found that you have illegally stored/dumped huge quantity of Minor Minerals in the premises of your Unit which is a sheer violation of The Jammu & Kashmir Minor Mineral Concession Storage, Transportation of Minerals and Prevention of illegal Mining Rules, **section 97 (1) & 97 (2) of SRO-105 dated 31<sup>st</sup> of March, 2016**. On spot verification, following material has been dumped in your premises, the details are furnished as under:-

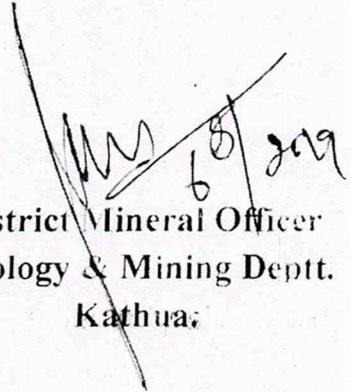
S. No.	Name of the Minor Minerals	Quantity (in cubic meter)	Quantity (in Metric Ton)	Royalty (INR)
1.	dust	3200 m <sup>3</sup>	5280 M.T.	1, 58, 400.00
2.	Stone Aggregate	3921.37 m <sup>3</sup>	8627 M.T.	3, 45, 080.00
3.	Stone Pebbles	738.50 m <sup>3</sup>	1624.7 M.T.	64, 988.00
4.	Boulder	2380 m <sup>3</sup>	5735.8 M.T.	1, 14, 716.00
5.	Raw stone pebbles	160.00 m <sup>3</sup>	352.00 M.T.	14, 080.00
<b>Total</b>				<b>06, 97,264.00</b>

Accordingly, the fine (cost plus royalty i.e., 10 × actual royalty + actual royalty amount) is being imposed on you under **section 21 (5) of MM (RD) Act, 1957**. The fine which is being

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

imposed on you is amounting to **Rs. 76, 69, 904.00** (Rupees Seventy six Lac sixty nine thousand nine hundred four only).

As such, you are directed to pay/deposit the penalty amount in the District Mineral Office Kathua within 07 days. Failing which strict action under rules shall be initiated against you. Your Unit may be sealed.

  
**District Mineral Officer  
Geology & Mining Deptt.  
Kathua;**

Copy to the:-

1. Deputy Commissioner Kathua for information please.

  
**District Mineral Officer  
Geology & Mining Deptt.  
Kathua.**

Government of Jammu &amp; Kashmir

Office of the District Mineral Officer, Geology and Mining Deptt.  
Kathua.

M/s Shiva Stone Crusher

At Village Langerial

Tehsil Hiranagar &amp; District Kathua.

No: DMO/K/Notice/2019-20/1094

Dated: 09/08/2019

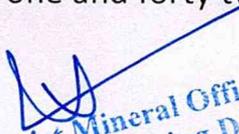
**Subject: Illegal storage & consumption of raw/furnished material & imposition of Royalty.**

Sir,

A team comprising of officials/officers of Revenue Deptt., FCSD Deptt., P.W.D. deptt., P.W.D. (R&B), Flood Control Sub Division, Geology & Mining Deptt. & police officials lead by the Sub District Magistrate (SDM) on the directions of Worthy Deputy Commissioner Kathua raided the premises of your stone crusher on dated 07.08.2019 and found that you have illegally stored/dumped huge quantity of Minor Minerals in the premises of your Unit which is a sheer violation of The Jammu & Kashmir Minor Mineral Concession Storage, Transportation of Minerals and Prevention of illegal Mining Rules, **section 97 (1) & 97 (2) of SRO-105 dated 31<sup>st</sup> of March, 2016 & section 18 {(01) a} of SRO-302 dated 19.07.2017**. After, on-spot measurement of the dumped material, their quantity worked out as under:-

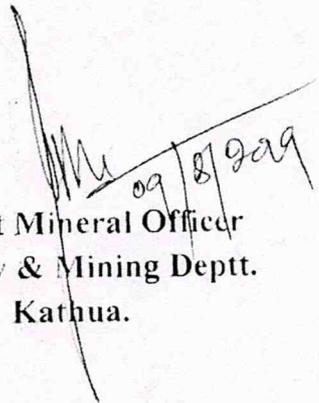
S. No.	Name of the Minor Minerals	Quantity (in cubic meter)	Quantity (in Metric Ton)	Royalty (INR)
1.	Stone (Boulder)	310.2 m <sup>3</sup>	747.582M.T.	14951.64
2.	Stone Aggregate	5909.66 m <sup>3</sup>	13001.252 M.T.	520050.08
3.	Sand	1345.00m <sup>3</sup>	2219.25 M.T.	66, 577.5
<b>Total</b>				<b>6, 01, 579.22</b>

Accordingly, the fine (cost plus royalty i.e., 10 × actual royalty + actual royalty amount) is being imposed on you under **section 21 (5) of MM (RD) Act, 1957, section 97 (1) & 97 (2) SRO-105, 2016 & section 18 {(1) a} SRO-302, 2017**. The fine which is being imposed on you is amounting to **Rs. 66, 17, 371.42** (Rupees Sixty six Lac seventeen thousand three hundred seventy one and forty two paise only).

  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.

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As such, you are directed to pay/deposit the penalty amount in the District Mineral Office Kathua within 07 days. Failing which strict action under rules shall be initiated against you. Your Unit may be sealed.

  
09/8/2019  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

Copy to the:-

1. Deputy Commissioner Kathua for information please.

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

Government of Jammu &amp; Kashmir

Office of the District Mineral Officer, Geology and Mining Deptt.  
Kathua.M/s Jagdambay Stone Crusher  
At Village Chadwal  
Tehsil Marheen & District Kathua.M/s R. S. Screening  
At Village Chadwal  
Tehsil Marheen & District Kathua.

No: DMO/K/Notice/2019-20/1043

Dated: 2/08/2019

Subject: Illegal storage &amp; consumption of raw/furnished material &amp; imposition of Penalty thereof.

Sir,

A team comprising of officials/officers of Irrigation deptt., Flood Control Deptt., P.W.D. deptt., Revenue Deptt., Officials from Block Development office and Geology & Mining Deptt. lead by the Sub District Magistrate (SDM) on the directions of Worthy Deputy Commissioner Kathua raided the premises of your stone crusher on dated 01.08.2019 and found that you have illegally stored/dumped huge quantity of Minor Minerals in the premises of your Unit which is a sheer violation of The Jammu & Kashmir Minor Mineral Concession Storage, Transportation of Minerals and Prevention of illegal Mining Rules, section 97 (1) & 97 (2) of SRO-105 dated 31<sup>st</sup> of March, 2016. On spot verification, following material has been dumped in your premises, the details are furnished as under:-

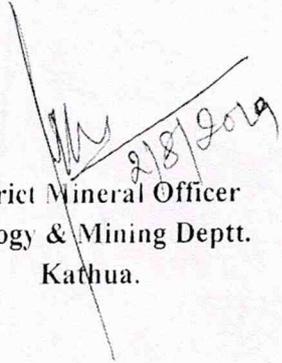
S. No.	Name of the Minor Minerals	Quantity (in cubic meter)	Quantity (in Metric Ton)	Royalty (INR)
1.	Stone dust/Sand	184.00 m <sup>3</sup>	303.6 M.T.	9108
2.	Crushed Bazri	8001.14m <sup>3</sup>	17, 602.5 M.T.	7, 04, 100.00
3.	Round Bazri	48.23 m <sup>3</sup>	106.1 M.T.	4244.24
4.	Boulder	9471.00 m <sup>3</sup>	22, 825.11 M.T.	4, 56, 502.2
			<b>Total</b>	<b>11, 73, 954.44</b>

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

o/c

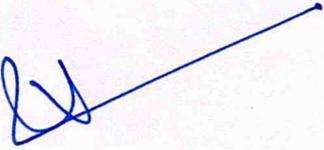
Accordingly, the fine (cost plus royalty i.e.,  $10 \times$  actual royalty + actual royalty amount) is being imposed on you under section 21 (5) of MM (RD) Act, 1957. The fine which is being imposed on you is amounting to Rs. 1, 29, 13, 498.84 (Rupees one crore twenty nine Lac thirteen thousand four hundred ninety eight and eighty four paise only).

As such, you are directed to pay/deposit the penalty amount in the District Mineral Office Kathua within 07 days. Failing which strict action under rules shall be initiated against you. Your Unit may be sealed.

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

Copy to the:

1. Deputy Commissioner Kathua for information please.
2. Joint Director, Geology & Mining Deptt. Jammu for information please.

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

Government of Jammu &amp; Kashmir

Office of the District Mineral Officer, Geology and Mining Deptt.  
Kathua.M/s Magnum Stone Crusher  
At Village Pandori  
Tehsil Nagri District Kathua.

No: DMO/K/Notice/2019-20/1259-60

Dated: 19 /08/2019

**Subject: Illegal storage & consumption of raw/furnished material.**

Sir,

A team comprising of officials/officers of Flood Control Deptt., P.W.D. deptt., Revenue Deptt., Block Development office, police deptt. and Geology & Mining Deptt. on the directions Worthy Deputy Commissioner Kathua raided the premises of your stone crusher on dated 18.08.2019 and found that you have illegally stored/dumped huge quantity of Minor Minerals in the premises of your Unit which is a sheer violation of The Jammu & Kashmir Minor Mineral Concession Storage, Transportation of Minerals and Prevention of illegal Mining Rules, section 97 (1) & 97 (2) of SRO-105 dated 31<sup>st</sup> of March, 2016 & section {18(1) a} of SRO-302 dated 07.09.2017. After, on-spot measurement of the dumped material, its quantity worked out as under:-

S. No.	Name of the Minor Minerals	Quantity (in cubic meter)	Quantity (in Metric Ton)	Royalty (INR)
1.	Bazri	675.35 m <sup>3</sup>	1485.77 M.T.	59,430.8
2.	Stone Aggregate	273.00 m <sup>3</sup>	600.6 M.T.	24,024.00
3.	Sand	6554.25 m <sup>3</sup>	10,814.5125 M.T.	3,24,435.375
4.	RBM	7853 m <sup>3</sup>	12,957.45M.T.	3,23,936.25
<b>Total</b>				<b>07,31,826.425</b>

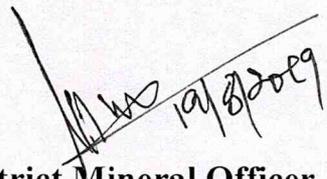
Accordingly, the fine (cost plus royalty i.e., 10 × actual royalty + actual royalty amount) is being imposed on you under **section 21 (5) of MM (RD) Act, 1957**. The fine which is being

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

**1075**

imposed on you is amounting to **Rs. 80, 50, 090.675** (Rupees Eighty Lac fifty thousand ninety and sixty seven paise only).

As such, you are directed to pay/deposit the penalty amount in the District Mineral Office Kathua within 07 days. Failing which strict action under rules shall be initiated against you. Your Unit may be sealed.

  
**District Mineral Officer  
Geology & Mining Deptt.  
Kathua.**

Copy to the:-

1. Deputy Commissioner Kathua for information please.

  
**District Mineral Officer  
Geology & Mining Deptt.  
Kathua.**

**1076***Annexure-VI*  
Email Id:- Dmokathua@gmail.com

Government of Jammu &amp; Kashmir

**Office of the District Mineral Officer, Geology and Mining Deptt.  
Kathua.****M/s S. K. Stone Crusher**  
At Village Pandori  
Tehsil Nagri District Kathua.

No: DMO/K/Notice/2019-20/25-5-1266

Dated: 19/08/2019

**Subject: Illegal storage & consumption of raw/furnished material.**

Sir,

A team comprising of officials/officers of Flood Control Deptt., P.W.D. deptt., Revenue Deptt., Block Development office, police deptt. and Geology & Mining Deptt. on the directions Worthy Deputy Commissioner Kathua raided the premises of your stone crusher on dated 18.08.2019 and found that you have illegally stored/dumped huge quantity of Minor Minerals in the premises of your Unit which is a sheer violation of The Jammu & Kashmir Minor Mineral Concession Storage, Transportation of Minerals and Prevention of illegal Mining Rules, section 97 (1) & 97 (2) of SRO-105 dated 31<sup>st</sup> of March, 2016 & section {18(1) a} of SRO-302 dated 07.09.2017. After, on-spot measurement of the dumped material, its quantity worked out as under:-

S. No.	Name of the Minor Minerals	Quantity (in cubic meter)	Quantity (in Metric Ton)	Royalty (INR)
1.	Bazri	1796.01 m <sup>3</sup>	3, 951.222 M.T.	1, 58, 048.88
2.	Stone Aggregate	733.04 m <sup>3</sup>	1612.688 M.T.	64, 507.52
3.	Boulder	78.32 m <sup>3</sup>	188.7512 M.T.	3, 775.024
4.	Sand	2994.33 m <sup>3</sup>	4, 940.6445 M.T.	1, 48, 219.335
5.	RBM	66, 466.75 m <sup>3</sup>	1,09,670.1375M.T.	27, 41, 753.4375
<b>Total</b>				<b>31,16, 304.1965</b>

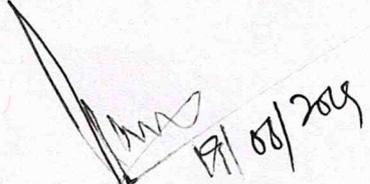
Accordingly, the fine (cost plus royalty i.e., 10 × actual royalty + actual royalty amount) is being imposed on you under **section 21 (5) of MM (RD) Act, 1957**. The fine which is being

  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.

1077

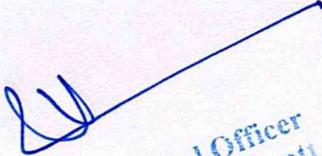
imposed on you is amounting to **Rs. 3, 42, 79, 346.1615** (Rupees three crore forty two Lac seventy nine thousand three hundred forty six and sixteen paise only).

As such, you are directed to pay/deposit the penalty amount in the District Mineral Office Kathua within 07 days. Failing which strict action under rules shall be initiated against you. Your Unit may be sealed.

  
**District Mineral Officer  
Geology & Mining Deptt.  
Kathua.**

Copy to the:-

1. Deputy Commissioner Kathua for information please.

  
**District Mineral Officer  
Geology & Mining Deptt  
Kathua.**

Government of Jammu &amp; Kashmir

Office of the District Mineral Officer, Geology and Mining Deptt.  
Kathua.

M/s Raavi Stone Crusher  
At Village Keedian Gandyal  
Tehsil & District Kathua.

No: DMO/K/Notice/2019-20/1040-42

Dated: 2 /08/2019

**Subject: Illegal storage & consumption of raw/furnished material & imposition of Penalty thereof.**

Sir,

A team comprising of officials/officers of Irrigation deptt., Flood Control Deptt., P.W.D. deptt., Revenue Deptt., Officials from Block Development office and Geology & Mining Deptt. lead by the Worthy Deputy Commissioner Kathua raided the premises of your stone crusher on dated 01.08.2019 and found that you have illegally stored/dumped huge quantity of Minor Minerals in the premises of your Unit which is a sheer violation of The Jammu & Kashmir Minor Mineral Concession Storage, Transportation of Minerals and Prevention of illegal Mining Rules, **section 97 (1) & 97 (2) of SRO-105 dated 31<sup>st</sup> of March, 2016**. On spot verification, following material has been dumped in your premises, the details are furnished as under:-

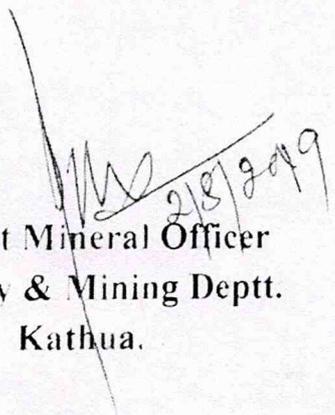
S. No.	Name of the Minor Minerals	Quantity (in cubic meter)	Quantity (in Metric Ton)	Royalty (INR)
1.	Crushed Bazri	3568.39 m <sup>3</sup>	7850.45 M.T.	3, 14, 018.00
2.	Screened Sand	8224 m <sup>3</sup>	13, 569.6 M.T.	4,07,088.00
3.	RBM	42,339.28 m <sup>3</sup>	69,859.81 M.T.	17, 46, 495.25
			<b>Total</b>	<b>24, 67, 601.25</b>

Accordingly, the fine (cost plus royalty i.e., 10 × actual royalty + actual royalty amount) is being imposed on you under **section 21 (5) of MM (RD) Act, 1957**. The fine which is being imposed on you is amounting to **Rs. 2, 71, 43, 613.75** (Rupees Two Crore seventy one Lac forty three thousand six hundred thirteen and seventy five paise only).

  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.

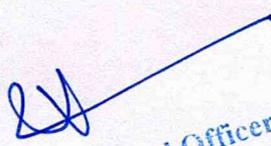
1079

As such, you are directed to pay/deposit the penalty amount in the District Mineral Office Kathua within 07 days. Failing which strict action under rules shall be initiated against you. Your Unit may be sealed.

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

Copy to the:

1. Deputy Commissioner Kathua for information please.
2. Joint Director, Geology & Mining Deptt. Jammu for information please.

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.



As such, you are directed to pay/deposit the penalty amount in the District Mineral Office Kathua within 07 days. Failing which strict action under rules shall be initiated against you. Your Unit shall be sealed.

  
30/7/2019  
**District Mineral Officer  
Geology & Mining Deptt.  
Kathua.**

Copy to the:

1. Deputy Commissioner Kathua for information please.
2. Joint Director, Geology & Mining Deptt. Jammu for information please.

  
**District Mineral Officer  
Geology & Mining Deptt  
Kathua.**

1082

Annexure - IX  
Email Id:- Dmokathua@gmail.com

Government of Jammu & Kashmir

Office of the District Mineral Officer, Geology and Mining Deptt.  
Kathua.



M/s Puri Stone Crusher

At Village Keedian Gandyal  
Tehsil & District Kathua.

No: DMO/K/Notice/2019-20/994-96

Dated: 30/07/2019

**Subject: Illegal storage & consumption of raw/furnished material & imposition of Penalty thereof.**

Sir,

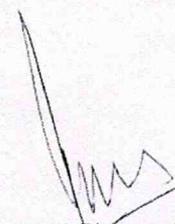
A team comprising of officials/officers of Irrigation deptt., Flood Control Deptt., P.W.D. deptt., Revenue Deptt., Motor-Vehicle deptt., Excise & Taxation Deptt. and Geology & Mining Deptt. lead by the Worthy Deputy Commissioner Kathua raided the premises of your stone crusher on dated 27.07.2019 and found that you have illegally stored/dumped huge quantity of Minor Minerals in the premises of your Unit. After the measurement done by the officers/officials of concerned departments, the report is submitted to Deputy Commissioner Kathua which indicates the following details:-

S. No.	Name of the Minor Minerals	Quantity (in cubic meter)	Quantity(in Metric Ton)	Royalty (INR)
1.	Crushed Bazri	7650 m <sup>3</sup>	16, 830 M.T.	6, 73, 200.00
2.	Screened Sand	3049 m <sup>3</sup>	5, 030 M.T.	1, 50, 900.00
3.	RBM	29, 400 m <sup>3</sup>	48, 510 M.T.	12, 12, 750.00
<b>Total</b>				<b>20, 36, 850.00</b>

Accordingly, the fine (cost plus royalty i.e., 10 × actual royalty + actual royalty amount) is being imposed on you under section 21 (5) of MM (RD)Act, 1957. The fine which is being imposed on you is amounting to **Rs. 2, 24, 05, 350.00** (Rupees Two Crore Twenty Four Lac Five thousand three hundred fifty only).

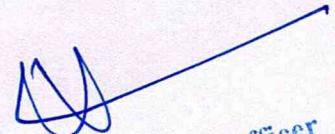
  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.

As such, you are directed to pay/deposit the penalty amount in the District Mineral Office Kathua within 07 days. Failing which strict action under rules shall be initiated against you. Your Unit shall be sealed.

  
30/7/2019  
**District Mineral Officer  
Geology & Mining Deptt.  
Kathua.**

Copy to the:

1. Deputy Commissioner Kathua for information please.
2. Joint Director, Geology & Mining Deptt. Jammu for information please.

  
**District Mineral Officer  
Geology & Mining Deptt.  
Kathua.**

Government of Jammu &amp; Kashmir

Office of the District Mineral Officer, Geology and Mining Deptt.  
Kathua.

M/s Jai Rajputana Screener

At Village Taraf Tajwal  
Tehsil & District Kathua.

No: DMO/K/Notice/2019-20/1362-64

Dated: 07/09/2019

**Subject: Illegal storage & consumption of raw/furnished material & imposition of Penalty.**

Sir,

A team of Multi Departmental District Level Task Force comprising of officials/officers of Flood Control Deptt., P.W.D. deptt., Revenue Deptt., Forest Deptt., Rural Development Deptt. & Geology & Mining Deptt. on the verbal directions of Worthy Deputy Commissioner Kathua (Chairman) raided the premises of your stone crusher on dated 05.09.2019 and found that you have illegally stored/dumped huge quantity of Minor Minerals in the premises of your Unit which is a sheer violation of The Jammu & Kashmir Minor Mineral Concession Storage, Transportation of Minerals and Prevention of illegal Mining Rules, **Rule 97 section (1) & (2) of SRO-105 dated 31<sup>st</sup> of March, 2016 & Rule 18 section {(01) a} of SRO-302 dated 19.07.2017.** After, on-spot measurement of the dumped material, their quantity worked out as under:-

S. No.	Name of the Minor Minerals	Quantity (in cubic meter)	Quantity (in Metric Ton)	Royalty (INR)
1.	RBM	27,664.29 m <sup>3</sup>	44,262.864 M.T.	11,06,571.6
2.	Graded Pebbles	31,248 m <sup>3</sup>	49,996 M.T.	12,49,900.00
			<b>Total</b>	<b>23, 56,471.6</b>

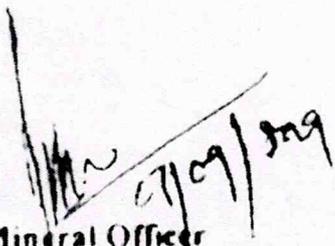
Accordingly, the fine (cost plus royalty i.e., 10 × actual royalty + actual royalty amount) is being imposed on you under **Rule 21 section (5) of MM (RD) Act, 1957, SRO-105, 2016 & SRO-302, 2017.** The fine which is being imposed on you is amounting to **Rs. 2, 59, 21, 187.6**

District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

1085

● (Rupees two crore Fifty nine Lac twenty one thousand one hundred eighty seven and six paise only).

As such, you are directed to pay/deposit the penalty amount in the District Mineral Office Kathua within 07 days. Failing which strict action under rules shall be initiated against you. Your Unit may be sealed.

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

Copy to the:-

1. Deputy Commissioner Kathua for information please
2. Joint Director, Geology & Mining Deptt Jammu for information please

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

**1086**Annexure - XI  
Email Id:- Dmokathua@gmail.com

Government of Jammu &amp; Kashmir

**Office of the District Mineral Officer, Geology and Mining Deptt.  
Kathua.****M/s Shiv Baba Stone Crusher**  
At Village Logate (Sahar Khad)  
Tehsil & District Kathua.

No: DMO/K/Notice/2019-20/1271-72

Dated: 19 /08/2019

**Subject: Illegal storage & consumption of raw/furnished material.**

Sir,

A team comprising of officials/officers of Flood Control Deptt., P.W.D. deptt., Revenue Deptt., Block Development office, police deptt. and Geology & Mining Deptt. lead by the Worthy Deputy Commissioner Kathua raided the premises of your stone crusher on dated 18.08.2019 and found that you have illegally stored/dumped huge quantity of Minor Minerals in the premises of your Unit which is a sheer violation of The Jammu & Kashmir Minor Mineral Concession Storage, Transportation of Minerals and Prevention of illegal Mining Rules, section 97 (1) & 97 (2) of SRO-105 dated 31<sup>st</sup> of March, 2016. After, on-spot measurement of the dumped material, its quantity worked out as under:-

S. No.	Name of the Minor Minerals	Quantity (in cubic meter)	Quantity (in Metric Ton)	Royalty (INR)
1.	dust	1784.00 m <sup>3</sup>	2943.6 M.T.	88,308.00
2.	Bazri	1700.00 m <sup>3</sup>	3740.00 M.T.	1,49,600.00
3.	RBM	6173.00 m <sup>3</sup>	10,185.45 M.T.	2,54,636.25
4.	Boulder	196 m <sup>3</sup>	472.36 M.T.	9447.2
5.	Sand	1430.00 m <sup>3</sup>	2359.5 M.T.	70,785.00
6.	Blast	954.00 m <sup>3</sup>	2098.8 M.T.	83,952.00
<b>Total</b>				<b>06,56,728.45</b>

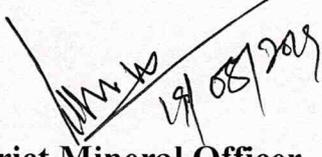
Accordingly, the fine (cost plus royalty i.e., 10 × actual royalty + actual royalty amount) is being imposed on you under **section 21 (5) of MM (RD) Act, 1957**. The fine which is being

District Mineral Officer  
Geology & Mining Deptt  
Kathua.

**1087**

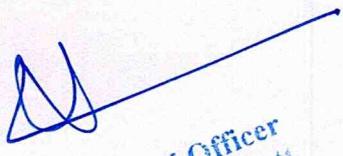
imposed on you is amounting to **Rs. 72, 24, 012.95** (Rupees Seventy two Lac twenty four thousand twelve and ninety five paise only).

As such, you are directed to pay/deposit the penalty amount in the District Mineral Office Kathua within 07 days. Failing which strict action under rules shall be initiated against you. Your Unit may be sealed.

  
**District Mineral Officer  
Geology & Mining Deptt.  
Kathua.**

Copy to the:-

1. Deputy Commissioner Kathua for information please.

  
**District Mineral Officer  
Geology & Mining Deptt  
Kathua.**

Office of the District Mineral Officer, Geology and Mining Deptt.  
Kathua.

Sh. Sarveshwar Sharma

S/o Sh. Raj Gopal Sharma

R/o opposite Gun Factory, Hatli Morh  
Tehsil & District Kathua

Proprietor M/s Baba Peer Stone Crusher

at Magar Khad Kathua

M/s Swaraj Enterprises

at Sahar Khad Kathua

No: DMO/K/Complaint/19-20/1810-12

Dated: 14/11/2019

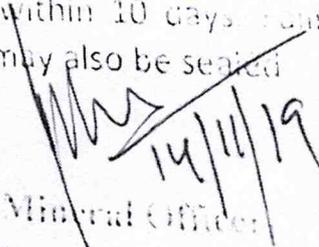
**Subject: Complaint against Sarveshwar Sharma S/o Sh. Ram Gopal Sharma R/o Hatli Morh, Opposite Gun Factory, Kathua is the sole prop. of M/s Baba Peer Stone Crusher & M/s Swaraj Enterprises at Magar Khad & Sahar Khad resp.**

Sir,

In reference to the subject cited above, as per the details/quantity of stone ballast (65 mm) supplied by you to the Railway department for the last three years w.e.f 2017-2019, communicated by the Railway Department, is 2, 70, 766.585 cubic meter i.e., 4, 76, 549.1896 M.T. As per the royalty rates, the royalty of 4, 76, 549.1896 M.T. of Stone ballast (Crushed stone) @25/M.T. is calculated to the tune of **Rs. 1, 19, 13, 729.74 (Rupees One crore nineteen lac thirteen thousand seven hundred twenty nine and seventy four paise only)**. But, after, scrutinizing the relevant record available in the office, it is found that you have deposited the aggregate royalty for all kind of finished material amounting to Rs. 43, 47, 283.00 of M/s Baba Peer Stone Crusher for the last 03 years in District Mineral Office Kathua which indicates huge difference between the paid royalty (in aggregate for all finished material) and calculated amount of stone ballast/crushed stone. This is a clear case of bungling as you are deceiving the department for your personal benefits while not paying the royalty of ballast stone supplied by you to the Railway department.

As such, royalty of **Rs. 75, 66, 446.74** is pending against you/your unit and you are hereby directed to pay the pending royalty amount in this office within 10 days, failing which the action under rules shall be initiated against you. Your unit may also be sealed.

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

  
14/11/19  
District Mineral Officer  
Geology & Mining Department  
Kathua.

Government of Jammu & Kashmir  
Office of the District Mineral Officer, Geology and Mining Deptt.  
Kathua

M/s V.G.S. Stone Crusher  
At village Maroli  
Tehsil & District Kathua

No: DMO/K/Notice/20-21/ 849

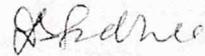
Dated: 16 /02/2021

Subject: Monthly return for the months of Oct, 2019, Nov 2019 and December, 2019.

Sir,

Refer to this office letter No: DMO/K/Notice/20-21/767 dated 27.01.2021 regarding the subject cited above whereby you were directed to intimate the source of 10097 m.t. of Nallah Muck with in 03 days but you are failed to submitted the desired information in this office till date.

As such, you are directed to deposit the penalty under section 21(5) of MM(R&D) Act, 1957 on account of illegal extraction of 10097 m.t. of Nallah Muck to the tune Rs. 27,76,675.00( Rupees Twenty Seven Lac Seventy six thousand six hundred seventy five only) with in weeks' time failing which your unit may be sealed.



District Mineral Officer  
Geology & Mining Department  
Kathua



District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

Government of Jammu &amp; Kashmir

Office of the District Mineral Officer, Geology and Mining Deptt.  
KathuaM/s Varun Dev S/c  
At village Gurah Kalyal, Billawar

No: DMO/K/Notice/21-22/ 137

Dated: 26/04/2021

Subject: illegal extraction &amp; storage of minor minerals.

Sir,

Whereas, this office vide No: DMO/K/Notice/20-21/1022 dated 19.03.2021 & DMO/K/Notice/20-21/05 dated 03.04.2021, directed you to submit the source of minor minerals processed, stored and quantified in surprise checking of your unit on dated 19.03.2021 within the week's time in this office;

Whereas, as per available office record and perusal of your monthly return submitted upto the month of January, 2021, you have closing balance of processed Bazri is 1527 m.t. but during the surprise checking, the quantity of minor minerals measured and quantified in the presence of your staff as 6450 m.t. on 19.03.2021 and after reconciliation of both the quantities, a difference of 4923 m.t. has been calculated;

Whereas, you have been directed, vide aforementioned letters, to submit the legal source of the 4923 m.t. of excess minor minerals found in the premises of your crusher unit;

Whereas, you have failed to submit the legal source of 4923 m.t. of crushed bazri stored in the premises of your unit within stipulated time period despite the opportunity provided;

S. No.	Name of the Minor Minerals	Quantity (in Metric Ton)	Royalty (INR)
1.	Crushed Bazri	4923 M.T.	1,96,920.00
<b>Total</b>			<b>1,96,920.00</b>

In view of above, a penalty (cost plus royalty i.e., 10 × actual royalty + actual royalty amount) is being imposed on you under **Rule 21 section (5) of MM (RD) Act, 1957** amounting to Rs. 21,66,120.00 (Rupees twenty one lac sixty six thousand one hundred twenty only) for 4923 m.t. of crushed bazri for illegal extraction & storage of minor minerals in the premises of your unit and you are directed to deposit the said penalty amount in this office within 07

District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

1091

You are further directed to not operate your unit till further orders and failing which your unit may be sealed.

*Sh. D. N. S.*  
**District Mineral Officer  
Geology & Mining Department  
Kathua**

  
**District Mineral Officer  
Geology & Mining Deptt.  
Kathua.**

Government of Jammu & Kashmir  
Office of the District Mineral Officer, Geology and Mining Deptt.  
Kathua

M/s Mansa Ram & Sons S/c  
At village Tilla, Billawar

No: DMO/K/Notice/21-22/138

Dated: 26/04/2021

Subject: illegal extraction & storage of minor minerals.

Sir,

Whereas, this office vide No: DMO/K/Notice/20-21/1021 dated 19.03.2021 & DMO/K/Notice/20-21/07 dated 03.04.2021, directed you to submit the source of minor minerals processed, stored and quantified in surprise checking of your unit on dated 19.03.2021 within the week's time in this office;

Whereas, as per available office record and perusal of your monthly return submitted upto the month of February, 2021, you have closing balance of processed crushed stone is 787.5 m.t. but during the surprise checking, the quantity of minor minerals measured and quantified in the presence of your staff as 6280 m.t. on 19.03.2021 and after reconciliation of both the quantities, a difference of 5492.5 m.t. has been calculated;

Whereas, you have been directed, vide aforementioned letters, to submit the legal source of the 5492.5 m.t. of excess minor minerals found in the premises of your crusher unit;

Whereas, you have failed to submit the legal source of 5492.5 m.t. of crushed bazri stored in the premises of your unit within stipulated time period despite the opportunity provided;

S. No.	Name of the Minor Minerals	Quantity (in Metric Ton)	Royalty (INR)
1.	Crushed Bazri	5492.5 M.T.	2, 19, 700.00
Total			2,19,700.00

In view of above, a penalty (cost plus royalty i.e., 10 × actual royalty + actual royalty amount) is being imposed on you under **Rule 21 section (5) of MM (RD) Act, 1957** amounting to Rs. 24,16,700.00 (Rupees twenty four lac sixteen thousand seven hundred only) for 5492.5 m.t. of crushed bazri for illegal extraction & storage of minor minerals in the premises of your

  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.

and you are directed to deposit the said penalty amount in this office within 07 days. You are further directed to not operate your unit till further orders and failing which your unit may be sealed.



**District Mineral Officer  
Geology & Mining Department  
Kathua**



**District Mineral Officer  
Geology & Mining Deptt.  
Kathua.**



Government of Jammu &amp; Kashmir

**OFFICE OF THE DISTRICT MINERAL OFFICER, KATHUA**

Ph: 01922-233033

Email Id: dmokathua@gmail.com

**M/s Bharat Stone Crusher**  
at village Tilla, Tehsil Billawar,  
District Kathua

No: DMO/K/Order/2023-24/139-142

Dated: 26/05/2023

**Subject:- Application by M/s Bharat Stone Crusher located at village Tilla, Billawar sealed under DMO letter No. DMO/K/MDDLTF/21-22/617-22 dated 28.09.2021 for re-measurement of penalty imposed on processed material by DMO, Kathua.**

Reference: DGM order dated: 18.05.2023.

In compliance to the directions issued by Director, Geology & Mining Deptt. J&K vide above referred order no. (copy enclosed) whereby a penalty of Rs. 1,27,57,800/- has been imposed on you besides you are directed to deposit the penalty amount in 36 equal installments.

You are hereby instructed to deposit **Rs. 3,61,472/- per month** (Rs. 3,54,384/- royalty & Rs. 7088/- 2% TCS) in this office by or before 10<sup>th</sup> of every month failing which, strict action under rules shall be taken against you.

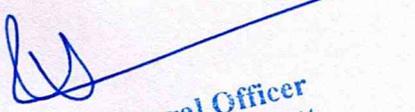
Yours faithfully

Encl. 05 leafs

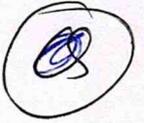
  
District Mineral Officer  
Kathua

Copy to the:

1. Deputy Commissioner, Kathua for favour of information please.
2. Director, Geology & Mining Deptt. J&K for favour of information please.
3. Joint Director, Geology & Mining Deptt. Jammu for information please.

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

Government of Jammu &amp; Kashmir

Office of the District Mineral Officer, Geology and Mining Deptt.  
Kathua.M/s Om Sai Screener  
At Village Taraf Tajwal  
Tehsil & District Kathua.

No: DMO/K/Notice/2019-20/138) - 83

Dated: 11 /09/2019

**Subject: Illegal storage & consumption of raw/furnished material & imposition of Penalty.**

Sir,

A team of Multi Departmental District Level Task Force comprising of officials/officers of Flood Control Deptt., P.W.D. deptt., Revenue Deptt., Forest Deptt., Rural Development Deptt. & Geology & Mining Deptt. on the verbal directions of Worthy Deputy Commissioner Kathua (Chairman) carried out the raid on the stone crushers operating at village Taraf Tajwal, Tehsil & District Kathua on dated 05.09.2019 & again , on dated 08.09.2019, the same team lead by the Worthy Deputy Commissioner Kathua raided the premises of your stone crusher and found that you have illegally stored/dumped huge quantity of Minor Minerals in the premises of your Unit which is a sheer violation of The Jammu & Kashmir Minor Mineral Concession Storage, Transportation of Minerals and Prevention of illegal Mining Rules, **Rule 97 section (1) & (2) of SRO-105 dated 31<sup>st</sup> of March, 2016 & Rule 18 section {(01) a} of SRO-302 dated 19.07.2017.** After, on-spot measurement of the dumped material, their quantity worked out as under:-

S. No.	Name of the Minor Minerals	Quantity (in cubic meter)	Quantity (in Metric Ton)	Royalty (INR)
1.	RBM	7657 m <sup>3</sup>	12,634 M.T.	3, 15, 850.00
<b>Total</b>				<b>3, 15, 850.00</b>

Accordingly, the fine (cost plus royalty i.e., 10 × actual royalty + actual royalty amount) is being imposed on you under **Rule 21 section (5) of MM (RD) Act, 1957, SRO-105, 2016 & SRO-302, 2017.** The fine which is being imposed on you is amounting to **Rs. 34, 74, 350.00**

District Mineral Officer  
Geology & Mining Deptt  
Kathua.

(Rupees Thirty four Lac seventy four thousand three hundred fifty only).

As such, you are directed to pay/deposit the penalty amount in the District Mineral Office Kathua within 07 days. Failing which strict action under rules shall be initiated against you. Your Unit may be sealed.

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

Copy to the:-

1. Deputy Commissioner Kathua for information please.
2. Joint Director, Geology & Mining Deptt. Jammu for information please.

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

1097

Annexure - XVIII  
Email Id:- Dmokathua@gmail.com

Government of Jammu & Kashmir

Office of the District Mineral Officer, Geology and Mining Deptt.  
Kathua.



M/s New Jai Rajputana Stone Crusher

At Village Taraf Tajwal  
Tehsil & District Kathua.

No: DMO/K/Notice/2019-20/1390-92

Dated: 11 /09/2019

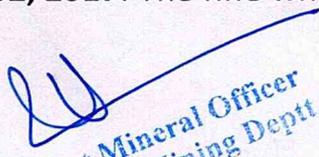
**Subject: Illegal storage & consumption of raw/furnished material & imposition of Penalty.**

Sir,

A team of Multi Departmental District Level Task Force comprising of officials/officers of Flood Control Deptt., P.W.D. deptt., Revenue Deptt., Forest Deptt., Rural Development Deptt. & Geology & Mining Deptt. on the verbal directions of Worthy Deputy Commissioner Kathua (Chairman) raided the premises of your stone crusher on dated 05.09.2019, again reassessed by the same team lead by the Worthy Deputy Commissioner Kathua on dated 08.09.2019, and found that you have illegally stored/dumped huge quantity of Minor Minerals in the premises of your Unit which is a sheer violation of The Jammu & Kashmir Minor Mineral Concession Storage, Transportation of Minerals and Prevention of illegal Mining Rules, **Rule 97 section (1) & (2) of SRO-105 dated 31<sup>st</sup> of March, 2016 & Rule 18 section {(01) a} of SRO-302 dated 19.07.2017.** After, on-spot measurement of the dumped material, their quantity worked out as under:-

S. No.	Name of the Minor Minerals	Quantity (in cubic meter)	Quantity (in Metric Ton)	Royalty (INR)
1.	Bazri (Stone Agg.)	577.95 m <sup>3</sup>	1271.49 M.T.	50, 859.6
<b>Total</b>				<b>50, 859.6</b>

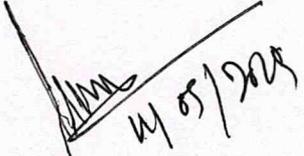
Accordingly, the fine (cost plus royalty i.e., 10 × actual royalty + actual royalty amount) is being imposed on you under **Rule 21 section (5) of MM (RD) Act, 1957, SRO-105, 2016 & SRO-302, 2017.** The fine which is being imposed on you is amounting to **Rs. 5, 59, 455.6**

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

1098

(Rupees Five Lac fifty nine thousand four hundred fifty five and six paise only).

As such, you are directed to pay/deposit the penalty amount in the District Mineral Office Kathua within 07 days. Failing which strict action under rules shall be initiated against you. Your Unit may be sealed.

  
**District Mineral Officer  
Geology & Mining Deptt.  
Kathua.**

Copy to the:-

1. Deputy Commissioner Kathua for information please.
2. Joint Director, Geology & Mining Deptt. Jammu for information please.

  
**District Mineral Officer  
Geology & Mining Deptt.  
Kathua.**



**J&K POLLUTION CONTROL COMMITTEE**  
Jammu/Kashmir

**Consent Order**

Consent No.:- PCC/digital/24064447907 of 2024

Date:- 09/08/2024

Consent To Operate (Renewal) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of Sh. Raguvir Singh

**M/s New Jai Rajputana Stone Crusher**

**Village Taraf Tajwal Kathua**

( Reg. No. nil dt: nil )

for a period upto **October 2025** for ORANGE category of unit as per revised classification of industrial sector subject to the compliance of following terms and conditions in a time bound manner:-

1. The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for operate of stone crusher having consented quantity as under with capital investment (as per Schedule II) Rs. 73 lakhs. Further any change / enhancement in production capacity, process ,raw materials shall have to be intimated to the Board and unit holder has to apply fresh for the same.

S No.	Products/BY-ProductsName	Maximum Quantity	Unit
1	Crushing of Stones (Stones , Chips, Kankra , Bajri & Sand )	2800000	Cubic feet/ Year

3. The unit holder shall comply with the National Ambient Air Quality Standards CPCP Notification No. B-29016/20/90/PCI-1 dated 18-11-2009 to be followed.
4. The Noise Pollution (Regulation and Control) Rules 2000 as notified by MoEFCC S.O 123(E) dated 4-2-2000 to be followed. The unit holder shall take adequate measures for control of noise from its own sources with in the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db (A) during day time.
5. A permanent water storage tank of a minimum 2000 Ltrs. capacity must be installed.
6. The unit holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall conform to the following standards:

Parameters	Conc. in mg/l except for pH
pH	6-9
Total Suspended Solids	100
BOD(3 days at 27 degree Celsius)	30

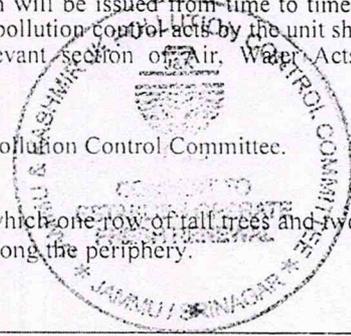


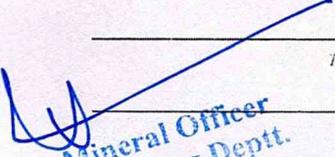
  
**District Mineral Officer**  
**Geology & Mining Deptt.**  
**Kathua.**

7. The Stone Crusher shall take the following Pollution Control Measures under Environment (Protection) Act 1986 :

<b>A.</b>	<b>Implementation of following Pollution Control Measures :</b>
a.	All the dust emitting points like jaw / roller crusher , screens/classifier must be properly enclosed / covered with CGI sheets enclosure or other solid material but not by tarpaulin.
b.	Conveyor belts should be of proper quality material instead of used tyres covered.
c.	Regular cleaning of approach roads should be carried out and all the approach roads and ramps should be metalled. The process waste should not be dumped along the roads side and should be used for filling up of low lying areas.
d.	Regular cleaning and wetting of the ground within the premises.
e.	Growing of a green belt (Broad leave trees in three rows) along the periphery.
<b>B.</b>	<b>Quantitative Standards for SPM:</b>
	The suspended Particulate Matter contribution value at a distance of 3 to 10 meters from a controlled , isolated as well as from a unit located in a cluster should be less than 600 ug/Nm <sup>3</sup> .
<b>C.</b>	<b>Additional Parameters</b>
a.	A ten to twelve feet brick or CGI sheets wall as boundary / wind breaking wall facing the road as well as towards residential area with a well defined single entry from the road to be provided in the unit.
b.	Conveyor belts shall be interlocked with the crushing operation.
c.	The water spray system shall be interlocked with the crushing operation.
d.	Annual health survey of the workers should be conducted.
e.	Regular water spray should be carried out at all dust emitting and transfer points. Water spray should also be done on the boundary as per requirement . the unit should be provide water sprinklers on the conveyor carrying raw material from bunker / bin to the crusher . The water should be sprayed in the form of mist with the help of a motor.

8. All the dust emitting points like Jaw/Roller crusher, screens/classifiers must be properly enclosed/covered with CGI sheet enclosure or of other solid material but not by tarpaulin.
9. The conveyer belts provided to carry different grades of materials must be fully covered with a thick sheet of suitable material with adequate water sprinkling provided at different points on conveyer belts.
10. Regular water spray should be carried out at all dust emitting points and transfer points. Water spray should also be done on the boundary as per requirement. The unit should provide water sprinklers on the conveyors carrying raw material from bunker/bin to the crusher. The water should be sprayed in the form of mist with the help of a motor.
11. The process waste i.e. fine material should not be dumped along the road side and should be used for filling up of low-lying areas.
12. Dumps of raw and finished products should not be more than 3m height and should have enclosure on three sides of 4m height. Regular wetting of these dumps should be done so that no dust is emitted during blowing of wind.
13. A ten to twelve feet brick or CGI sheets wall as boundary/ wind breaking wall facing the road as well as towards residential area with a well-defined single entry from the road to be provided in the unit.
14. The unit holder shall abide by the directions of the Committee which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit shall be sufficient cause to prosecute the violator in conformity with relevant section of Air, Water Acts and Environment Protection Act in force.
15. All stone crushers must have a legal source of raw material.
16. The consent granted shall be under surveillance monitoring of J & K Pollution Control Committee.
17. Specific Conditions:-
  - a) A green belt consisting of three rows of broad -leaved trees (out of which one row of tall trees and two rows of medium sized trees) planted in staggered manner must be provided along the periphery.



  
 District Mineral Officer  
 Geology & Mining Deptt.  
 Kathua.

- b) The unit holder shall have an authorized source of water and shall ensure that untreated waste water is not discharged in to any water Body. The unit holder shall ensure to comply the directions of Hon'ble NGT directions in OA No. 438/2018 with regard to permission from Central Ground Authority /Jal Shakti Department for extraction of water.
- c) The unit holder has to install permanent and mechanical water sprinkling system interlocked with the crushing point and other allied machinery of the stone crushers and in no case the stone crusher operate without functioning of water sprinkling system.
- d) The unit shall be allowed to operate only during day time i.e. from 8am to 6 pm and ensure that emissions below prescribed limits under all circumstances and unit holder shall submit self monitoring report of emission on six months basis.
- e) This consent is issued subject to condition of installing / providing of covers to conveyer belts along with telescopic chutes at the end of conveyer belts to mitigate dust emissions and in case of any receipt of public complaint the stone crusher shall be closed.
18. The unit holder shall follow the revised guidelines issued for stone crusher vide No. 37 –JKPCC of 2023 dated 27-02-2023.
19. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn and unit holder shall shift the unit to another suitable site at his own risk and responsibility.
- \* This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

*Angraze Singh*  
 Angraze Singh  
 Asstt Env. Engineer  
 9/8/2024

"By order"

*Ghansham Singh*  
 (Ghansham Singh)  
 Member Secretary 9.8.24

Copy to the :

1. Regional Director PCC Jammu for information.
2. Director Geology Mining Jammu for information & ensure compliance under EIA Notification & EP Act.
3. General Manager DIC Kathua for information.
4. D.O PCC Kathua for information & ensure compliance of the conditions of the consent.
5. P.A to Chairman J&K PCC for the information of Chairman.
6. M/s New Jai Rajputana Stone Crusher Village Taraf Tajwal Kathua for information .
7. Office file

The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website [www.jkpcb.org](http://www.jkpcb.org) or at [www.cpcb.nic.in](http://www.cpcb.nic.in)

"This is computer generated document from OCMMS by JKPCB"



The industry can apply for Renewal/Expansion of Consent on the Site [www.jkocmms.nic.in](http://www.jkocmms.nic.in) directly

Page 3

*[Signature]*  
 District Mineral Officer  
 Geology & Mining Deptt  
 Kathua.

Government of Jammu &amp; Kashmir

**OFFICE OF THE DISTRICT MINERAL OFFICER, KATHUA**

Ph: 01922-233033

Email Id: [dmokathua@gmail.com](mailto:dmokathua@gmail.com)**Divisional Officer**J&K Pollution Control Board  
Kathua

No: DMO/K/CTO/2022-23/464-467

Dated: 29/08/2022

**Subject: Expiry of period of Consent to Operate; regarding.**

Sir,

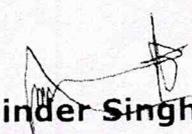
Kindly refer to the subject cited above. In this connection, it is intimated that during the perusal of record submitted by various lessees and stone crusher owners operating in district Kathua, it has been observed that Consent To Operate of most of the Lessees/Crusher Units, issued by your department, is either expired or about to expire shortly and functioning/operating without a valid Consent to Operate is illegal.

Being the sole authority to issue Consent to establish/Consent to Operate, it is, as such, requested to your goodself that appropriate action under rules pertaining to the matter shall be taken against the lessees and stone Crusher units whose CTO has been expired with an intimation to this office.

An early action in this regard is highly solicited.

Yours faithfully,

Encl. 02 leafs

  
**Rajinder Singh JKAS**  
**District Mineral Officer**  
**Kathua**

Copy to the:

1. Deputy Commissioner, kathua for favour of information please.
2. Director, Geology & Mining Deptt. J&K, Jammu for favour of information please.
3. Joint Director, Geology & Mining Deptt. Jammu for information please.

  
**District Mineral Officer**  
**Geology & Mining Deptt**  
**Kathua.**

(Union Territory of Jammu & Kashmir)  
Department of Geology and Mining  
OFFICE OF THE DISTRICT MINERAL OFFICER KATHUA

Divisional Officer,  
Pollution Control Committee,  
District Kathua

No: - DMO/K/2023-24/ 200-83

Dated: 27/07/2023

Sub: - Illegal operation of stone crushers during night hours-regarding.

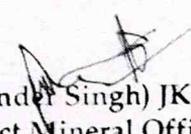
R/Sir,

Kindly refer to the subject cited above, in this connection it is submitted that during surprise checks by undersigned, some stone crushers are found operating during night hours which is against the rule-6.4(iv) of order No: - 40-JKPCC of 2023, Dt: - 27-02-2023 issued by J&K Pollution Control Committee Jammu. Moreover, some stone crushers lacking valid documents are operating day and night hours especially in Keerian Gandial and Taraf Tajwal areas of district. Undersigned has already imposed penalty on the excavators and vehicles for illegal mining as per MM(DR) Act of 1957 and SRO-105 of 2016 but there are no such provisions in our department to stop the operation of such stone crushers functioning without valid consent to operate (CTO).

Therefore, your good self may kindly be requested for taking-action against such stone crushers to the extent of their closure as per the norms and guidelines of your department.

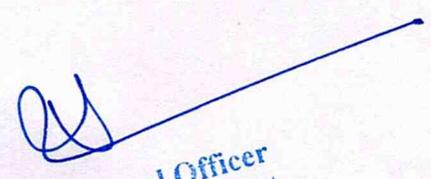
Submitted for favour of your information and further necessary action.

Yours faith fully,

  
(Rajinder Singh) JKAS  
District Mineral Officer  
Kathua

Copy to the: -

1. Deputy Commissioner Kathua for kind information.
2. Director Geology and Mining, J&K for information.
3. Senior Superintendent of Police for kind information.

  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.

1104



Government of Jammu & Kashmir

**OFFICE OF THE DISTRICT MINERAL OFFICER, KATHUA**

Ph: 01922-233033

Email Id: dmokathua@gmail.com

Annexure - XXII

Divisional Officer (DO).  
J&KPCC  
District Kathua

No: DMO/K/Stone Crusher/24-25/112-115

Dated: 16/04/2024

**Subject: Operation of Stone Crusher after expiry of CTO- clarification thereof.**

Sir,

Kindly refer to the above-mentioned subject. In this regard, it is submitted that this office has received multiple complaints regarding the operation of stone crushers with expired consent to operate (CTO). Although, some crusher units have also applied for the renewal of the same, but the J&K Pollution Control Committee is processing their applications at various stages and thus, lying pending for final approval.

The undersigned (District Mineral Officer) is only authorized by law to monitor and control the transportation, storage and mining of minerals by stone crushers, in accordance with SO-60 of 2021 and other regulations and thus, no rule permits the undersigned to lawfully cease/stop the operation the stone crushers whose CTOs stand expired and are pending for final approved.

Further, regarding the expiry of CTOs, undersigned has already communicated you to keep check on the CTOs and initiate action against crusher units which are not applying for renewal of CTOs and operating without such document.

**It is, therefore, requested to your good-self to kindly clarify whether or not the stone crusher with an expired CTO is permitted to operate on the departmental portal till final order.**

An early action in the matter is highly solicited.

Yours faithfully,

  
(Rajinder Singh, JKAS)  
District Mineral Officer  
Kathua

Copy to the:

1. Deputy Commissioner, Kathua for favour of information please.
2. Director, Geology & Mining Deptt. J&K Jammu for favour of information please.
3. Regional Director, J&K PCC, Jammu for kind information.

  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.



GOVERNMENT OF JAMMU AND KASHMIR,  
GENERAL ADMINISTRATION DEPARTMENT,  
**Civil Secretariat, Srinagar.**

Subject:- Constitution of "Multi Departmental District Level Task Force Cell" in Geology & Mining Department.

Reference: UO No.IND/MNG/70/09 dated 28.09.2018 from Industries & Commerce Department.

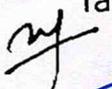
**Government Order No. 1569-GAD of 2018**  
**Dated: 22.10.2018**

Sanction is hereby accorded to the constitution of "Multi Departmental District Level Task Force Cell" in Geology & Mining Department, comprising the following:-

1	Deputy Commissioner (concerned).	Chairman
2	Superintendent of Police (concerned).	Member
3	Assistant Commissioner, Revenue (concerned).	Member
4	Executive Engineer, I&FC Department (concerned).	Member
5	Divisional Forest Officer (concerned).	Member
6	Mineral Officer, Geology & Mining Department (concerned).	Member
7	District Mineral Officer (concerned).	Member Secretary

The mandate and term of reference of the Cell shall be to:-

- identify sites located beyond the boundaries of leaseholds and agencies involved in illegal mining activities;
- quantify material extracted on account of illegal mining and imposition of penalties including cost material, royalty and its recovery thereof;
- refer such illegal mining activities to the Director, Geology & Mining Department empowered for such purpose in accordance with rules compounding of offence;
- case the offender does not attend to the Directorate of Geology & Mining for compounding of offence, such matters shall be referred to judicial authorities in consultation with the Cell;
- inspect mining belts with respect to title of land, status of mining pits/benches with regard to existence of flora and fauna including forestation etc. and examining the issues

  
  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

- related to safety besides, safeguarding Ecology and Geo-environment and highlighting the area of immediate concern and remedial measures thereof;
- vi. identify sites where e-auction of material in nallah beds, quarry belts is to be undertaken;
  - vii. evaluate price/sale of mineral at Pit head, cost of transportation to its destination;
  - viii. check whether extraction of major mineral is permitted under the garb of minor mineral;
  - ix. check whether the labour working in the mines is exploited by owners in respect of wages, facilities. In such a case, the labour laws and mines regulation shall be a guiding factor;
  - x. prevent illegal miners /forest contractors from violating rules of Geology & Mining Department;
  - xi. submit the annual progress reports of study and analysis together with its recommendations to the Industries & Commerce Department;
  - xii. enforce provisions of SRO-105 dated 31.03.2016 and SRO-302 dated 19.07.2017; and
  - xiii. chairman of this committee may constitute sub-committee in the matter, if it is found necessary to enforce the TOR in more effective manner.

By order of the Government of Jammu and Kashmir.

**Sd/-**

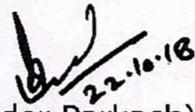
(Hilal Ahmad) IAS,  
Commissioner/Secretary to the Government.

Dated: 22.10.2018.

No. GAD(Adm)148/2012-IV

Copy to the:

1. **Principal Secretary to the Government, Industries & Commerce Department. His UO file is also returned herewith.**
2. Principal Chief Conservator of Forest, J&K.
3. Director, Geology & Mining Department, J&K.
4. Chief Engineer, I&FC Department, Jammu/Kashmir.
5. All Deputy Commissioners.
6. Director, Archives, Archaeology and Museums, J&K.
7. OSD/Spl. Assistant to Advisor (V), (K) and (G) to the Hon'ble Governor.
8. All Assistant Commissioners (Revenue).
9. Private Secretary to the Chief Secretary.
10. Private Secretary to the Commissioner/Secretary to the Government, GAD.
11. Government Order file/Stock file GAD website.

  
(Chander Parkash),

Deputy Secretary to the Government.

22/10

  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.

(Consent to Establish/Fresh)  
(System generated as per application form)

Common Application for Consent under  
Water(Prevention and Control of pollution)Act,1974,  
Air (Prevention and Control of pollution)Act,1981.

Application No. 3881889  
Application For ORANGE Category  
Line of Activity Applied for :Renewal

**Explanatory note for filling in the e-application form for  
Consent/Authorization**

1. Any applicant knowingly giving incorrect information or suppressing any information pertaining to any of the items of the application shall be liable for punishment as per provisions under the relevant Act.
2. The application form shall be submitted at the district offices of the Board at the address given on the first page of the application form under whose jurisdiction the applicant's activity falls.
3. **The application shall be filled online through Single Window portal <https://singlewindow.jk.gov.in/> which will be further directed to [jkocmms.nic.in](https://jkocmms.nic.in) for scrutiny and processing. The fee shall be paid once the e-application with all the requisite documents as per check list are uploaded and verified by JK PCC scrutiny section and the date of processing of application shall be considered after submission of form. The application shall be filled online through Single Window portal <https://singlewindow.jk.gov.in/> which will be further directed to [jkocmms.nic.in](https://jkocmms.nic.in) for scrutiny and processing. The fee shall be paid once the e-application with all the requisite documents as per check list are uploaded and verified by JK PCC scrutiny section and the date of processing of application shall be considered after submission of form.**
4. **The consent fee shall be deposited only through online mode after checking / scrutiny of documents.**
5. **If any of the items is not relevant to the activity of the applicant please state Not Applicable (NA).**
6. The application form shall be accompanied by relevant documents and in case of submission of online application without requisite documents, the application form shall be returned to applicant for rectification and resubmission.
7. **The applicant shall choose the Line of Activity (LOA) as per UCM strictly in accordance with the manufacturing products. In case, it is found that LOA is not matching with the Products to be manufactured, the application shall be rejected.**
8. 80 Consent fee is to be paid based on gross fixed capital investment of the unit without depreciation till the date of application. The gross capital investment shall include cost of land, building, plant and machinery without depreciation.

**DISCLAIMER : The mere submission of application form does not confer any right of the unit holder for processing his case till the complete case with requisite documents as per the defined check list of Board / JK PCC shall be uploaded. Only after the scrutiny of complete form, duly verified by the JK PCC and thereafter submission of fees, the application form shall be processed as per the Environmental laws.**

  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.

**1108**  
Application form

**Industry Name:** Sh. Bhanu Partap Singh M/S Minor Mineral (River Bed Material),

**Address:** Village Taraf Tajwal, Kathua,

**Plot:** District: Kathua,  
2254/1938,

**Mobile:** :00-00

**Email:**

To

Member Secretary,

J&K Pollution Control Committee,

Jammu/Kashmir

Sir,

I/We hereby, apply for obtaining,

I. Consent to establish/operate/Renewal of consent under section 25 and 26 of the water (Prevention and Control of pollution) Act, 1974, as amended.

II. Consent to establish/operate/Renewal of consent under section 21 of the Air (Prevention and Control of pollution) Act, 1981, as amended.

III. Authorization/renewal of authorization under rule 5 of the Hazardous Wastes (management and Handling) Rules, 1989, as amended in connection with my/our existing/proposed/alterd/additional manufacturing/processing activity from the premises as per the details given below.

**PART-A: GENERAL:**

1. (a) Name and location of the industrial unit.

: Sh. Bhanu Partap Singh M/S Minor Mineral (River Bed Material),  
Address: Village Taraf Tajwal, Kathua,  
Plot: 2254/1938,  
City: Taraf Tajwal,  
Block: Kathua,  
District Kathua,  
Telephone: 00-00

(b) Name of Directors/Partners with contact details. : Bhanu Partap Singh

(c) Name & Address of the Occupier/Applicant.

: Bhanu Partap Singh,  
Designation: Proprietor,  
Address: Tarrah Tehsil and District, Kathua,  
City: Tarrah,  
Block: Kathua,  
District: Kathua,  
Telephone: -

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

2. Details of the planning permission/Licensed :  
issuing authority obtained from the local body/Town  
Planning Department, Srinagar/Jammu,  
Development Authority, Srinagar/Jammu,  
Municipality/Town Area Committee/Notified Area  
Committee/Block/Revenue Authority, Valid license  
from Concerned Tehsildar etc.

3. (a) Are you registered as a Small/Medium/Large : Small  
Scale industrial unit.

(b) If yes, give the number and date of registration. : , 24/08/2022

4. Gross capital investment of the unit without : Cost of Project = 80Lakhs)  
Depreciation till the date of application(Cost of  
building, land, plant and machinery).

(To be supported by Affidavit, Project/Annual :  
Report or certificate from a Chartered Accountant. For  
proposed unit(s), give estimated figure):

5. If the site is located near river bank/other water :No  
bodies: indicate the distance and the name of the  
water body, if any. Meters

6. Does the location satisfy the requirements under :  
relevant Central/State Govt. notifications such as  
Notification on Ecologically Fragile/Sensitive Areas  
(Reserved Areas), Industrial location policy, etc. if  
so, give details.

7. If the unit is situated in notified industrial estate, :

(a) Whether effluent collection, treatment and :No  
disposal system has been provided by the authority.

(b) Will the applicant utilize the system, if :Yes  
provided:

(c) If not provided, details of proposed :  
arrangement:

8. Total plot area, building area and area available : Total Plot Area= 9.98 hectare square meter, Build-  
for the use of treated sewage/trade effluent. up Area= 0 square meter & Area used for Treated  
Sewage/Trade Effluent= square meter

9. Month and year of proposed commissioning the : August/2021  
unit:

10. Number of workers and office staff: : Number of workers= 10 & Number of Office  
Staff= 02

11. (a) Do you have a residential colony within the : Yes  
permises in respect of which the present application  
is made:

(b) if yes, please state population staying :

(c) Indicate its location and distance with reference :  
to plant site.

12. List of raw material and process chemicals with : RBM  
annual consumption corresponding to above stated  
production figures, in tones/month or Kl/month or  
numbers/month.

13. List of products and by-products manufactured :  
with installed production capacity & unit).

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

Product Name	Capacity	Unit	By Products & Quantity
River Bed Material	122928	Metric Tonnes/Year	NA

14. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process. (To be supported by flow sheet and/or material balance and water balance sheet) : (See enclosures)

### PART-B: Waste Water Aspects:

15. Water Consumption for different uses(m<sup>3</sup>/day) :

Source Type	Uses	Quantity (KLD)
Ground Water	Process (Easily Biodegradable)	1.5

Total : 1 KLD

16. Sources of water supply, Name of authority granting permission if applicable and quantity permitted :

Source Type	Source Name	Quantity (KLD)
Ground Water	Own bore	1.5

17. Quantity of waste (effluent) generated(m<sup>3</sup>/day) :

Type of Effluent	Maximum Generation Quantity of Effluent(KLD)

18. Water budgets calculations accounting for difference between water Consumption and effluent: : 1 KLD

19. Present treatment of sewage/canteen effluent(Give sizes/capacities of treatment units) :

Type of Effluent	Treatment Type	Name of Treatment Units	Capacity (KL)	Investment in Treatment Unit (in Rs.)
-----NIL-----				

20. Present treatment of trade effluent (Give sizes/capacities of treatment units). (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue management system(ETP sludges).

Type of Effluent	Treatment Type	Name of Treatment Units	Capacity (KL)	Investment in Treatment Unit (in Rs.)
-----NIL-----				

21. (a) Are sewages and trade effluents mixed together? :

(b) If yes, state at which stage whether before, intermittenly or after treatment :

22. Capacity of treated effluent sump, Gaurd Pond if any :

  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.

**PART-C: Air Emission Aspects:**

25. Fuel Consumption :

Fuel Name	Fuel Consumption	Unit	Calorific Value	Ash Content %	Sulphur Content %	Other
-----NIL-----						

26. (A) Details of stacks(process & fuel stacks) :

- a) Stack numbers: 0
- b) Attached to:
- c) Capacity:
- d) Fuel type:
- e) Fuel quantity (TP/KLD) :
- f) Material of construction :
- g) Shape (round/rectangular) :
- h) Height (In Meters):
  - i) Above Ground Level(In Meters) :
  - ii) Above Factory Room(In Meters) :
- i) Diameter/Size, (In Meters) :
- j) Gas quantity, Nm<sup>3</sup>/hr :
- k) Gas temperature, \*C :
- l) Exit gas velocity, m/sec :
- (m) Control equipment preceding the stack :

Plant Name	Control Equipment
------------	-------------------

(Attach specifications including residue management : (See Enclosures) systems of each of the control equipment indicating inlet/outlet concentrations of relevent pollutants).

(B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. are coming out. :

27. Do you have adeqate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. as per Central Board Publication Emission Regulations part-III(December 1985) :

  
 District Mineral Officer  
 Geology & Mining Deptt  
 Kathua.

(b) Any other additional information that the applicant desires to give : NA

We further declare that the information furnished above is correct to the best of my/our knowledge.

II. I/We hereby submit that in case of any change from is stated in this application in respect of raw materials products, process of manufacture and treatment and/or disposal of effluent, emissions, hazardous wastes etc. in quality and quantity; a fresh application for consent Authorization no change shall be made.

III. I/We understand to furnish any other Information within given time of its being called by the Board/Committee.

IV. I/We agree to the Board an application for renewal of consent/authorization in two months (60 days) in advance before the date of expiry of the consent/authorization validity period.

V. I/We enclose herewith a Demand Draft for Rs...20000.0 drawn in favour of Member Secretary Jammu & Kashmir Pollution Control Committee as the fee for consent to establish/operate (fresh/renew/modernization/expansion)/DG Set/Hotel/Stone Crusher/Hot mix plants/Brick Kiln for a period upto....

Transaction Id	Payment Date	Transaction Status	Ammount
238170205	17/06/2023	Successful	20000.0

Place :Tarrah

Dated :17/06/2023

Enclosures :

Yours faithfully,

Signature :

Name :Bhanu Partap Singh

Designation :Properitor

1. Six Month compliance report (As Attached)
2. SMR (As Attached)
3. Old consent (As Attached)

  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.

08/10/2023 12:45 AM

1 & S

Pollution Control Committee

PCC

# Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change  
Government of India



Date: 17/06/2023

## On-line Payment Receipt

**Receipt No.**  
**Depositor Name**  
**Bank Id**  
**Bank Name**  
**Application No.**  
**Name and Address of Industry**  
**Name of Regional Office**  
**Applied For**  
**Payment Date**

ZRI170205  
 Bhanu Partap Singh  
 NA  
 3881889  
 Sh. Bhanu Partap Singh M/S Minor Mineral (River Bed Material), Village Taraf Tajwal,  
 Kathua, Kathua, Kathua  
 DO Kathua  
 CTO - both - reNew  
 Sat Jun 17 12:51:32 IST 2023

### Payment Details

00020000.00  
 Successfully Completed

**Total Amount Paid (Rs.)**  
**Transaction Status**

District Mineral Officer  
 Geology & Mining Deptt  
 Kathua.

1114

(Union Territory of Jammu & Kashmir)

Amrem XV

Department of Geology and Mining

OFFICE OF THE DISTRICT MINERAL OFFICER KATHUA

Divisional Officer,  
J&K Pollution Control Committee,  
District Kathua

No: - DMO/K/2023-24/719-22

Dated: 27/02/24

Sub: - Expiring of Consent to Operate (CTO)-regarding.

Sir,

Kindly refer to the subject cited above, in this connection it is submitted that the consent to operate (CTO) of M/S Sai Screenar Taraf Tajural Kathua at Taraf Tajural issued from your department has been expired in the month/year Jan-2024 and needs renewal as per the rules.

Therefore, your good-self may kindly be requested for taking necessary action in the matter and process the case for renewal of CTO and provide copy of the same to this office after approval from competent authority. You are also requested to inform this office immediately if the case is rejected at any stage.

As you know, there is no such procedure in the **Jammu and Kashmir Stone Crushers/Hot and Wet Mixing Plants Regulation Rules, 2021** notified vide SO-60 of 2021, 23<sup>rd</sup> Feb, 2021 to officially close the stone crushes. Therefore, you are further requested to initiate closure proceedings against the said stone crusher in case of rejection as per-

- (i) Section-33(A) of Water (prevention and Control of Pollution) Act, 1974.
- (ii) Section-5 of Environment (Protection) Act, 1986.

O/C

Yours faith fully,

(Rajinder Singh) JKAS  
District Mineral Officer  
Kathua

Copy to the: -

1. Deputy Commissioner Kathua for kind information.
2. Director Geology and Mining, J&K for information.
3. Office File
4. M/S Sai Screenar Taraf Tajural Kathua

  
District Mineral Officer  
Geology & Mining Deptt.  
Kathua.

EXTRAORDINARY

REGD. NO. JK-33



THE

**JAMMU AND KASHMIR OFFICIAL GAZETTE**

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Vol. 133] Jammu, Tue., the 23rd Feb., 2021/4th Phal., 1942. [No. 47-f

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Separate paging is given to this part in order that it may be filed as a separate compilation

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**PART III****Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF MINING

Notification

Jammu, the 23rd of February, 2021.

SO-60.—In exercise of the powers conferred by section 15 and section 23C of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957), the Government of Jammu and Kashmir hereby makes the following rules, namely :—

1. **Short title, extent and commencement.**—(1) These rules may be called the Jammu and Kashmir Stone Crushers/Hot and Wet Mixing Plants Regulation Rules, 2021.

  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.

2 The J&K Official Gazette, 23rd Feb., 2021/4th Phal., 1942. [No.47-f

(2) They shall extend to whole of the Union Territory of Jammu and Kashmir.

(3) They shall come into force from the date of publication in the Official Gazette.

2. **Definitions.**—In these rules, unless the context otherwise requires,—

- (i) **“Act”** means the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957) ;
- (ii) **“Government”** means the Government of Union Territory of Jammu and Kashmir ;
- (iii) **“Minor Mineral”** means the minerals as defined in the section 3(e) of the Act ;
- (iv) **“Mineral Concessions”** means a mining lease, mining license, quarry license, short term permit and disposable permit in respect of minor mineral permitting the mining of minor mineral in accordance with the Jammu and Kashmir Minor Mineral (Concession, Storage, Transportation of Minerals and Prevention of Illegal Minings) Rules, 2016 ;
- (v) **“Stone Crusher Unit/Hot and Wet Mixing plant”** means the industrial units/plants/crushers installed or established for the processing of the Minor Minerals into value added/ finished products ;
- (vi) **“Processing”** means all physical processes such as grading, washing, crushing, pulverization, calcinations, powdering, cutting and polishing of Minor Minerals ; and
- (vii) **“Processor”** means a unit/plant/crusher holder involved in processing, value addition and sale of Minor Minerals under these rules.

Words and expression used but not defined in these rules shall have the meaning respectively assigned to them under the Mines and Minerals (Development and Regulation) Act, 1957 and the Jammu and Kashmir Minor Mineral (Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining) Rules, 2016.

  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.

3. **General Requirements.**—(1) A Stone Crusher/Hot and Wet Mixing Plant is not a mining unit but a processor of minerals obtained from a source with a valid mineral concession. Such units shall be regulated by laws, rules and other provisions applicable to industrial units.

(2) No permission/license would be needed by a Stone Crusher/Hot and Wet Mixing Plant from the Mining Department except where it also engages in mining, which activity shall be regulated by laws/rules applicable to mining.

(3) Stone Crusher/Hot and Wet Mixing Plant shall establish/operate only on securing,—

- (i) Consent to establish/operate from the Jammu and Kashmir Pollution Control Board issued as per the procedure/guidelines and siting criteria prescribed by the Jammu and Kashmir Pollution Control Board ;
- (ii) No Objection Certificate from Deputy Commissioner concerned regarding title verification of land and its usage ; and
- (iii) Registration with the District Industries Centre (DIC) if the unit holder intends to avail any incentives available in the Industrial Policy.

4. **Raw/Processed Minor Minerals.**—Every Stone Crusher/Hot and Wet Mixing Plant established/operating under these rules shall procure minor minerals, for storage and processing in the Unit/Plant/Crusher for conversion to finished goods and sale, from a valid mining concessionaire only under the relevant provisions of Jammu and Kashmir Minor Mineral Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016.

5. **Power of Inspection/Penalties.**—The provisions of the Jammu and Kashmir Minor Mineral Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016 shall apply to seizure of Minor Minerals and tools and associated penalties for their illegal procurement, transportation and storage in any Stone Crusher/Hot and Wet Mixing Plant.

6. **Protection of Environment.**—Every Stone Crusher/Hot and Wet Mixing Plant established under these rules shall strictly comply with the provisions of the Environment (Protection) Act, 1986, the Water

  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.

4 The J&K Official Gazette, 23rd Feb., 2021/4th Phal., 1942. [No. 47-f

(Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, guidelines of the Pollution Control Board and the Ministry of Environment, Forest and Climate Change issued from time to time and other relevant laws/rules.

**7. Fixation of Price and Sale.**— (1) The Deputy Commissioner of the district may from time to time, by notification in the Official Gazette, fix the maximum price of finished product per cubic meter for whole of the district or different areas and different prices may be fixed for different kinds having regard to specific gravity, size, compressive strength colour and end use. While fixing such price per cubic meter for a minor mineral all relevant cost factors would be taken into account.

(2) No processor shall sell or offer/cause to sell or otherwise dispose of, to any person finished goods for a price or at a rate exceeding the maximum selling fixed under rule 7(1).

(3) Every consignment of finished goods shall invariably be accompanied by a valid sale bill indicating the quality, price and tax charges.

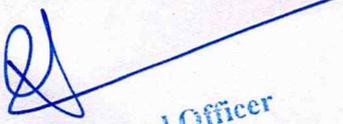
(4) No processor shall refuse to sell the goods to any person if he is holding the stock for such sale. Such refusal by the above unit holder or dealers shall constitute an offence under relevant provisions of law in force.

(5) Each processor shall maintain all records/accounts of the minor minerals procured, processed and supplied to further destinations and submit monthly returns.

(6) Any processor who contravenes the provisions of these rules shall be liable to pay penalty as per the provisions of the Act.

**8. Delegation of powers.**— The Government may, by notification in the Official Gazette, direct that any or all the powers exercisable by it under these rules may in relation to such matter and subject to such conditions, if any, as may be specified in such notification, be exercisable also by such officers or authority subordinate to the Government :

Provided that powers already delegated under Rule 84 of the Jammu and Kashmir Minor Mineral Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016 shall also be exercised by such officers under these rules.

  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.

**9. Conformity to other statutory provisions and court directions.**— Notwithstanding anything contained in these rules, the processor shall abide by the applicable Acts and rules or any modification/amendments made under such Acts and rules from time to time, any guidelines of Jammu and Kashmir Pollution Control Board and the Central Pollution Control Board.

**10. Units existing prior to the commencement of the Jammu and Kashmir Minor Mineral Exploitation and Processing Rules, 2017.**—Notwithstanding anything contained in these rules, an unlicensed Crusher Unit/Hot and Wet Mixing Plant existing before the commencement of the Jammu and Kashmir Minor Mineral Exploitation and Processing Rules, 2017 having valid consent to operate from the Jammu and Kashmir Pollution Control Board shall be allowed to operate. However, after expiry of consent to operate, it shall have to obtain fresh permission as per Rule 3(3)(ii) as one time requirement.

**11. Repeal and savings.**—(1) The Jammu and Kashmir Minor Mineral Exploitation and Processing Rules, 2017 issued vide Notification SRO-302 of 2017 dated 19-07-2017 shall stand repealed.

(2) Notwithstanding such repeal, nothing in these rules shall affect validity, effect of consequence of anything done or suffer to be done under the said law, rule or order before the date on which these rules come into force.

By order of the Lieutenant Governor.

(Sd.) MANOJ K. DWIVEDI, IAS,  
Commissioner/Secretary to the Government.

  
District Mineral Officer  
Geology & Mining Deptt  
Kathua.